

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
TA (IBC)- 39(PB)/2022

IN THE MATTER OF:

De Souza Leisures Private Limited Petitioner/Applicant
v.
Mypreferred Transformation And Hospitality Private Limited Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 02.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. S.S. Rebello, Mr. Rajat M. Dwivedi, Advs.
For the Respondent : Mr. Harsh Kaushik, Mr. Adrija Mishra, Advs.

ORDER

Ld. Counsel Mr. S.S. Rebello appearing for the Applicant is unable to understand the question raised by the Bench and is unable to identify the memo of parties in the main petition which is sought to be transferred. He sought some time to go through the same or to put clarification on that.

Ld. Counsel Mr. Harsh Kaushik appeared on behalf of the Respondent.

At the request and with the consent of both sides, list the matter for a physical hearing **on 01.03.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT